

(b) and (c). For the fixation of targets of production in the various Five Year plans, assessments were made of the likely requirements of machine tools during each plan period. It has been considered that these estimates were not realistic. With a view to carry out a more accurate survey it is proposed as a first step, to undertake a census of machine tools installed in the country, both indigenous and imported.

(d) According to the present policy, import of machine tools of the types manufactured in the country is banned. The banning of specific items of machine tools in the Import policy is done with reference to the manufacturing programme of indigenous units.

Export of Cement

6201. SHRI S. R. DAMANI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that cement exports will hereafter be organised by the State Trading Corporation;

(b) if so, the reasons therefor; and

(c) whether Government propose to give subsidy to cover any gap between f.o.b. cost and realisation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) The procurement price of Indian cement is higher than the f.o.b. realisation. There has been practically no export of cement during 1966 and 1967. Since S.T.C. had gained considerable experience in the past in regard to export of cement, they have been entrusted with the task of organising export of cement.

(c) The gap, if any, is proposed to be covered by Government upto 25 per cent of the f.o.b. value of exports.

Export of Chillies

6202. SHRI K. SURYANARAYANA: Will the Minister of COMMERCE be pleased to refer to the reply given to Starred Question No. 300 on the 27th February, 1968 and state;

(a) whether Government have received reports from the Trade representatives in foreign countries for stepping up the exports of Chillies;

(b) whether it is a fact that acute distress conditions are prevailing among the growers of Chillies specially in Andhra Pradesh due to the fall in prices and demand within the country; and

(c) if so, the action taken or proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) The Government have received reports about hardships to growers of Andhra Pradesh due to accumulated stocks of chillies in the market at the end of the last season and anticipated bulk production during the current year.

(c) A number of measures are under consideration of the Government:

(i) The Government of Andhra Pradesh is being requested to authorise their local board of the Food Corporation to buy a sizeable quantity of chillies.

(ii) The possibility of creating a buffer stock of chillies for export is being examined.

(iii) A proposal to set up a separate Committee to look into matters relating to credit, marketing and transport requirements of growers of chillies is under consideration.

(iv) The possibilities of stepping up exports of chillies to non-traditional markets are being examined.

Railway Reservation Office, Connaught Place, New Delhi

6203. SHRI C. K. BHATTACHARYYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the telephone line of the Northern Railway Reservation Officer, Connaught Place, New Delhi has been disconnected for non-payment of trunk call bill; and

(b) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes. Telephone number 48063 of Chief Reservation Supervisor was disconnected by the P&T authorities.

(b) The bill was not received by the Northern Railway prior to disconnection though it is claimed by the P&T Department that they had despatched the bill. No telephonic intimation was received either by the Chief Reservation Supervisor or by the paying officer of the Northern Railway, although the P&T Department again claims that they had intimated someone on telephone number 48063. The matter was investigated immediately on disconnection by the Northern Railway and arrangements were made for making payment of the bill. The telephone has since been restored.

Accidents between Vidya-Patinagar and Mohiudinnagar Stations

6204. SHRI K. N. PANDEY:
SHRI SHIVA CHANDRA
JHA;
SHRI BHOGENDRA JHA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any enquiry has been

held into train accident between Vidya-patinagar and Mohiudinnagar in Chhapra district of Bihar on the 14th March, 1968;

(b) if so, the findings thereof; and

(c) whether any compensation has been paid to the injured?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

(b) According to the provisional finding of the Additional Commissioner of Railway Safety Calcutta, the accident was caused by a deliberate act of sabotage by some person or persons unknown who tampered with the track.

(c) No.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 2815, DATED 5TH MARCH, 1968 RE: ENGINEERING DEPARTMENT OF SOUTH CENTRAL RAILWAY

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): In reply to part (a) following information was given:

	Scheduled Castes	Scheduled Tribes
Class I	1	1
Class II
Class III	205	32

The correct position is as follows:

	Scheduled Castes	Scheduled Tribes
Class I	1	
Class II
Class III	205	32